

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION NO. 3674
TO BE ANSWERED ON 08.08.2022**

Private Universities in Gujarat

3674. SHRI DIPSINH SHANKARSINH RATHOD:

Will the Minister of **Education** be pleased to state:

- (a) whether the Government has given permission to set up new private Universities in Gujarat; and
- (b) if so, the details thereof along with the details and number of courses given permission to these Universities to offer?

**ANSWER
MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(Dr. SUBHAS SARKAR)**

(a) & (b): The Private Universities are established by the Act of the concerned State Legislature. University Grants Commission (UGC) includes their name in the list of Universities under Section 2(f) of UGC Act, 1956 on receipt of the respective State Act.

Statutory Universities can award degree specified under Section 22 of UGC Act, 1956, with due approval of their competent council(s) and Statutory Councils, wherever required and in accordance with the Regulations notified by the UGC, from time to time.
